

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1954 OF 2003

New Delhi, this the 11th day of August, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. NAIK, MEMBER (A)

Smt. Jabir Kaur Gill
W/o Shri Mohinder Pal Singh Gill
R/o Kendriya Vidyalaya No.2
Faridabad, Haryana.

....Applicant

(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India through :

1. The Commissioner
Kendriya Vidyalaya Sangthan,
18, Institutional Area, SJS Marg,
New Delhi.
2. Joint Commissioner
Kendriya Vidyalaya Sangthan,
18, Institutional Area, SJS Marg,
New Delhi.
3. Shri Jile Singh Chikara (Retd),
Education Officer,
Kendriya Vidyalaya Sangthan,
18, Institutional Area, SJS Marg,
New Delhi.

.....Respondents

ORDER (ORAL)

JUSTICE V.S. AGGARWAL:

The applicant assails the charge-sheet as well as the orders passed by the disciplinary authority dated 30.10.2001 and by the appellate authority dated 7/11.6.2002.

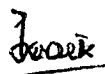
2. In all fairness to the learned counsel of the applicant, he has drawn our attention to certain facts but perusal of the records reveal that the appellate authority had remitted back the case of the applicant to the disciplinary authority vide order dated 7/11.6.2002 on the inquiry report and to provide the

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(2)

applicant an opportunity of personal hearing and, therefore, take a decision on the record after taking into account the representation in accordance with law. In other words, it is obvious that the departmental remedy is still not exhausted. Therefore, at this stage, the application is pre-mature.

3. In the result, OA is dismissed without expressing any opinion on the merits of the matter. The applicant, if so advised, at that stage, i.e., after the final order is passed, may approach this Tribunal.


(S.K. NAIK)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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